

DIVISION BENCH

ITEM NO.107

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (IB) NO.56/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|--|
| NAME OF THE COMPANY | THE NAINITAL BANK LIMITED V/S RUDRA AUTO TECH ENGINEERING PVT. LTD. |
| UNDER SECTION | 7 IBC |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amol Vyas with Sh. Anuj Kumar, Advs. : *For the Financial Creditor*

Sh. Krishna Dev Vyas, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Corporate Debtor states that the reply on behalf of the Corporate Debtor has already been filed in the Registry of this Tribunal and the same is yet to come on record. Ld. Counsel has been asked to check whether the Registry has raised any defect in the said reply and accordingly to take necessary corrective steps to ensure for the said reply to come on record before the next date of hearing.
- 2.** It is also stated by the Ld. Counsel representing the Financial Creditor that the advance copy of the reply has already been received by him and the copy of the rejoinder has also been supplied to the Ld. Counsel representing the Corporate Debtor.
- 3.** Let the matter be adjourned for final hearing on 14th May, 2024 and no adjournment would be given for arguments to any of the parties.

-Sd-

**(Ashish Verma)
Member (Technical)**

19th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**